Civ DJ/607895/2016 PUSHPA SAINI Versus KRISHAN SAINI

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 16.12.2020 for purpose already fixed.

RCA DJ/72/2018 RADHEY SHYAM Versus SITA RAM AND ANR

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 07.12.2020 for purpose already fixed.

MCA DJ/20/2019 M/S FIITJEE LTD. Versus ANIL KUMAR

#### **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Anand Goel, Ld.counsel for appellant.

Respondent absent.

Put up on 20.11.2020 for arguments on the pending appeal.

Interim order to continue till the next date of

hearing.

Civ DJ/1034/2018 KAVITA DEVI Versus DIVYA BHATIA

26.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 09.12.2020 for purpose already fixed.

# ARBTN/53/2018 SUMITSU APPAREL P. LTD. THROUGH ANJU Versus GATI- KINTETSU EXPRESS P. LTD.

# Through Cisco Webex Video Conferencing 26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the petitioner.

Sh. Anand Bhushan, Ld.counsel for respondent.

It is submitted by ld.counsel for respondent that the impugned judgment was stayed by this court on the previous date of hearing subject to petitioner depositing Rs.1.5 Lac in the court and thereafter, he has filed an application on record under Order VII Rule 11 CPC praying for dismissal of petition.

The compliance by petitioner can be seen physically from the file on the next date of hearing.

Now, put up on 20.10.2020 for filing of reply by petitioner and for arguments on the application under Order VII Rule 11 CPC.

# Civ DJ/32/2017 HARVINDER PAL SINGH KOHLI Versus PARAMJEET SINGH ANR ORS.

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 20.11.2020 for purpose already fixed.

# EX/61665/2016 M/S GATI-KINTETSU EXPRESS PVT LTD Versus SUMITSU APPAREL PVT LTD

# **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Anand Bhushan, Ld.counsel for DH.

JD absent.

Put up on 20.10.2020 with the connected case.

# Civ DJ/613761/2016 MANOJ MUTREJA Versus MOHIT KUMAR MUTREJA

# **Through Cisco Webex Video Conferencing**

26.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Badal Dayal, Ld.counsel for plaintiff.
Defendant absent.

At request of plaintiff's counsel, issue notice of the pending application under order 1 Rule 10 CPC to the proposed defendant subject to plaintiff furnishing email/whatsapp number of proposed defendant for 29.10.2020.

Civ DJ/610031/2016 SATISH KUMAR Versus UTTAM KUMAR

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 10.12.2020 for purpose already fixed.

# CS No.330/2020 Smt.Ajit Kaur Vs.Smt.Russy Maini

26.08.2020

Pr: Sh.Anant Agarwal, Ld.counsel for plaintiff (Mobile No.: 9999638025) (Email ID: anantkum@gmail.com)

Heard. Plaint and documents perused. Court fees has been filed on record.

Now, issue summons of the suit to the defendant subject to plaintiff providing email/whatsapp number of defendant for 28.10.2020 and in case, court reopens, then for filing of PF/RC for the said date.

Civ DJ/610922/2016 ANIL KUMAR RAM Versus KRISHAN KUMAR

# **Through Cisco Webex Video Conferencing**

26.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.H.S.Arora, Ld.counsel for plaintiff. Sh.Subodh Jha, Ld.counsel for defendant.

The matter is pending at the stage of defendant's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 21.10.2020 for DE.

## Civ DJ/613072/2016 ARUN GUPTA Versus RAKESH KUAMR GUPTA AND OTHERS

# **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.Kapil, Ld.counsel for defendants no.2 to 4.

None has joined today through VC on behalf of plaintiff. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 04.12.2020 for PE.

Civ DJ/609241/2016 OM PRAKASH ORS. Versus SUBHASH KAPOOR ORS.

# Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Prerna Mehta, Ld.counsel for plaintiffs.

Defendants absent.

It is submitted today by ld.counsel for plaintiff that plaintiff is an old aged person and recently, he has been diagnosed with the problem of dementia. Accordingly, it has been submitted that plaintiff shall be filing an application for bringing on record the next friend of plaintiff. Accordingly, she has prayed for an adjournment. Same granted.

Put up on 03.11.2020 for further proceedings.

Civ DJ/612967/2016 RAMAN BALI Versus KAPIL BALI

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 04.12.2020 for PE.

Civ DJ/613466/2016 WALIA INA TRADERS Versus FUSION REATIL PVT. LTD

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 01.12.2020 for purpose already fixed.

RCA DJ/17/2020 SURJIT SINGH Versus S.C.J. PLASTIC LTD. AND ANR.

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 01.12.2020 for purpose already fixed.

# Misc DJ/54/2020 PRAVEEN SINGH THROUGH LRs. Versus HAWA SINGH

# Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh. Vikas Kumar, Ld.counsel for defendant.

An adjournment has been sought today by Ld.counsel for defendant to file reply to the pending application of plaintiff under Order 22 Rule 3 CPC. Same granted.

Put up on 25.11.2020 for reply and arguments.

#### Civ DJ/922/2019 KARTAR SINGH GANDHI Versus JAI DEEP GANDHI AND ORS.

# **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Munish Chhoker, Ld.counsel for plaintiff.
Defendant unserved.

Now, issue fresh summons to defendant subject to plaintiff providing email/whatsapp number of defendant for 29.10.2020 and in case, court reopens, then for filing of PF/RC for the said date.

# Civ DJ/883/2019 PUNEET MARWAH AND ANR Versus RAVI

# **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh. Tarun Soni, Ld. counsel for plaintiff.

Defendant absent.

It is submitted today by ld.counsel for plaintiff that in the present case, defendant was duly served and despite grant of prescribed time of 30 days to file the written statement which stood expired prior to the enforcement of lock down, no written statement has been filed on record by defendant. Accordingly, he has prayed for decreeing of the present suit.

To appreciate the contention of ld.counsel for plaintiff, file is required to be seen physically and in case, submissions are found to be correct made by ld.counsel for plaintiff, then

orders shall be passed on 29.08.2020 at 3.00 p.m.

Put up on 29.08.2020.

Misc DJ/579/2019 LAL G. KWATRA Versus VIMLA CHOPRA (nee KWATRA)

26.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 24.11.2020 for purpose already fixed.

# Civ DJ/607937/2016 CHAMKAUR SINGH KAINTH Versus HARNEK SINGH KAINTH

# **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Ms.Megha Duggar, Ld.counsel for defendant.

The plaintiff has filed on record an application under Order VII Rule 14 CPC on the previous date of hearing on which date defendant was absent.

Today, ld.counsel for defendant has submitted that after inspecting the file, she will file her reply to the aforesaid application.

In the facts, put up on 03.12.2020 for reply and arguments on the application under Order VII Rule 14 CPC.

Civ DJ/50/2020 SUSHIL CHAUHAN Versus SANTOSH

#### **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh. Vivek Malhotra, Ld.counsel for plaintiff. Defendant absent.

It is submitted by ld.counsel for plaintiff that plaintiff was required to file on record the amended plaint but due to lockdown, the same could not be filed. Accordingly, adjournment sought to file the same. Same granted.

Put up on 02.11.2020 for further proceedings.

Misc DJ/158110/2016 SHER SINGH Versus INDER SINGH

# Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Deepak Bashta, ld.counsel for plaintiff no.2.

(M.No.011-23389754)

(Email ID: deepakbashta@integrallawoffices.org)

Mrs.B.M.Soni, Ld.counsel for defendant no.2 and for legal heirs of deceased defendant no.3.

Defendant no.4 absent.

In compliance of order dated 04.02.2020, ld.counsel for plaintiff has filed through email on 25.08.2020, the publication in Veer Arjun dated 17.03.2020 and Statesman dated 14.03.2020.

It is submitted by ld.counsel for plaintiff no.2 that defendant no.4 has been served by way of publication as per the email sent by him on court email ID.

An adjournment has been sought to file physical copy of the newspapers having the publication. Same granted.

Put up on 21.10.2020 regarding publication qua defendant no.4.

#### Civ DJ/613058/2016 PUSHPA KUMARI Versus KULBHUSHAN SUDHAN

#### **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.Jugal Wadhwa, Ld.counsel for defendant.

It is submitted today by ld.counsel for defendant that defendant has expired on 03.06.2020 and now, its for the plaintiff to take steps to bring on record the legal heirs of deceased defendant.

Now, put up on 07.10.2020 for taking of steps by plaintiff.

### Civ DJ/610334/2016 SUBHASH KAPOOR Versus SURAJ PRAKASH KAPOOR AND ORS.

# Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Ms.Prerna Mehta, Ld.counsel for defendants no.4,7 and

8.

Put up on 03.11.2020 with the connected case.

### Counter Claim/1/2016 KULBHUSHAN SUDAN Versus PUSHPA KUMARI

### Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Jugal Wadhwa, Ld.counsel for counter claimant/defendant in main suit.

Non counter claimant/ plaintiff in main suit absent. Put up on 07.10.2020 with the main case.

#### Civ DJ/888/2017 UCO BANK HAVING ITS HEAD OFFICE AT 10 BTM SARANI KOLKATTA - 700001 Versus GOPAL GOYAL S/O HARI KISHAN

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 01.12.2020 for purpose already fixed.

Civ DJ/609005/2016 SATPAL Versus YASHPAL

#### **Through Cisco Webex Video Conferencing**

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Sachin Sharma, ld.counsel for plaintiff.
Defendant absent.

Today, ld.counsel for plaintiff has sought an adjournment for the purpose of filing of appropriate court fees for the preparation of final decree. Same granted.

Put up on 28.09.2020 for further proceedings.

# Civ DJ/607673/2016 MR. BHUPENDER SINGH Versus MRS. NARAYNI DEVI

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 22.10.2020 for purpose already fixed.

#### ARBTN/9/2020

DR MANJU NIMESH AND ANR. Versus

AJAY KUMAR NAYYAR AND ORS.

# Through Cisco Webex Video Conferencing

26.08.2020

Pr: Sh.Chandra Gupta, Ld.counsel for both the petitioners.

(Mobile No.of Ld.counsel: 9871980107) (Email ID: chandracsg1969@gmail.com)

Sh.P.Sharma, Ld.counsel for respondent no.1.

Sh. Vineet Gandhi, Ld.counsel for respondents no.2 and 3. (Mobile No.of ld.counsel: 9891759630) (Email ID: sagarginni@gmail.com)

Sh.Srisatya Mohanty, Ld.counsel for respondents no.4 and 5. (Mobile No.of Ld.counsel: 9911016428) (Email ID:srisatya.mohanty@karanjawala.in)

Two applications under Section 151 CPC on behalf of respondents no.4 and 5 alongwith annexures alongwith application for deletion of respondents no.4 and 5 under Order 1 Rule 10 CPC received on court email ID from Filing Section, West, THC, Delhi on 22.08.2020. Ld.counsel for respondents no.4 and 5 is directed to file hard copy of the said applications alongwith annexures within 15 days of the reopening of courts.

It is submitted by ld.counsel for petitioners that he has received the application filed by respondents no.4 and 5 for deletion of their names under Order 1 Rule 10 CPC. However, he has prayed for an adjournment for filing an

appropriate reply. Same granted.

Put up on 26.09.2020 for reply and arguments on the application of

respondents no.4 and 5.